

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:3729
ANSWERED ON:16.12.2014
POLLUTION ABATEMENT SCHEMES
Puttaraju Shri C.S.;Singh Shri Abhishek

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government provides funds under various schemes for abatement of industrial as well as environmental pollution to the implementing agencies including State Governments;
- (b) if so, the details of the major works undertaken during the last three years and the current year, agency/scheme-wise;
- (c) the mechanism in place to ensure regular monitoring of the quality of works undertaken by these agencies; and
- (d) whether any assessment has been made in regard to the success achieved therefrom and if so, the details and the outcome thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (d) The Ministry of Environment, Forests and Climate Change (MoEF&CC) is implementing a number of schemes including abatement of industrial as well as environmental pollution for control and prevention of water pollution under which financial assistance is provided to the State implementing agencies. These schemes are on-going in nature and include the following Centrally Sponsored/Central Sector Schemes:

- i. National River Conservation Plan (NRCP)
- ii. National Ganga River Basin Authority (NGRBA)
- iii. National Lake Conservation Plan (NLCP)
- iv. National Plan for Conservation of Aquatic Eco-systems (NPCA)
- v. Common Effluent Treatment Plants (CETPs)

The major work under the aforesaid schemes inter alia include river fronts development, setting up of sewage treatment plants, waste water quality assessment, restoration of lakes water quality, restoration of aquatic ecosystems and setting up of Common Effluent Treatment Plants.

The year wise and project wise funds released under above said projects are as under:

(Rs. in crore)

S. No	Name of the Scheme	Amount sanctioned/spent			
		2011-12	2012-13	2013-14	2014-15
1	NRCP/ NGRBA	187.46	270.60	442.61	19.67
2	NLCP/NPCA	79.90	52.30	48.26	26.50
3	CETP	2.70	4.20	5.45	
		8.40			

Funds for implementation of pollution abatement schemes are released in a periodic manner to the concerned States based on progress of work and on receipt of utilization certificates as well as physical and financial progress reports from the States. These reports are examined and unspent balances are taken into account before releasing the next installment of funds. There is a three tier mechanism for monitoring of schemes at the level of (i) Ministry of Environment, Forests and Climate Change, (ii) Central Pollution Control Board and (iii) State Pollution Control Boards. Monitoring process, inter alia, include mandatory audit of accounts of grantee organization, submission of audited utilization certificates, expenditure statement and a progress report on the activities conducted by the grantee organization.